

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 270/TT/2015

- Subject : Determination of transmission tariff for 2 nos 400 kV Bays at Khammam (existing) Sub-station and 2 nos 400 kV bays at Nagarjunsagar Sub-station under “Sub-Station Works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region” in Southern region for 2014-19 Tariff period.
- Date of Hearing : 29.4.2016
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Karnataka Power Transmission Corporation Ltd. and 15 others
- Parties present : Shri M.M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri S.Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 2 nos 400 kV Bays at Khammam (existing) Sub-station and 2 nos 400 kV bays at Nagarjunsagar Sub-station under “Sub-Station Works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region” for 2014-19 tariff period.
- b) As per the investment approval dated 18.11.2014, the instant asset were scheduled to be commissioned on 10.11.2017. The instant asset is commissioned on 4.1.2016. There is no time over-run in case of instant assets.
- c) Line is executed under the TBCB route and the bays are executed by the petitioner. The bays are commissioned alongwith the line.
- d) The completion cost exceeds the approved apportioned cost. RCE for the project is under approval.



2. The learned counsel of TANGEDCO submitted that there is not much of time gap between the investment approval and the award of contract, still the completion cost is more than the FR cost. He further submitted that the petitioner has not submitted any proof for procurement of initial spares.
3. In response, the petitioner submitted the cost over-run is mainly due to difference between the FR cost and the award cost.
4. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the beneficiaries by 10.5.2016:-
 - a. Reasons for cost over-run.
 - b. Revised cost estimates (RCE) along with the revised tariff forms.
5. The Commission directed the petitioner to file rejoinder to the reply filed by TANGEDCO, if any, by 10.5.2016 failing which the matter would be decided on the basis of the information already available on record.
6. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

